NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.S.P. No. 349/(MAH)/2017 MA No. 89/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.03.2017

NAME OF THE PARTIES: M/s. Clariance IT Solutions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 391 to 394 of the Companies Act 1956 and 230 to 232 of the Companies Act 2013.

S. No.

DESIGNATION

SIGNATURE

13 Chandrakant Mhadeshwar & Advocate Madan Gupta

Common Order

MA No.88/2017 in TCSP No. 348/NCLT/MB/MAH/2017 MA No.89/2017 in TCSP No. 349/NCLT/MB/MAH/2017

Company Applications MA 88 and MA 89 of 2017 are allowed to carry out the amendments to the Scheme as per Schedule with a direction to the company to furnish necessary documents to RD/Central Govt. and Registrar so as to enable them to file their reports within three weeks hereof.

List this matter for hearing on 6.4.2017.

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)

Sd/-

V. NALLASENAPATHY

Member (Technical)